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title: Need to do away with the sedition clause in IPC in view of recent JNU incident.

**PROF. SAUGATA ROY (DUM DUM):** JNU Students union President said soon after his release that he was made the victim of a media trial. "I will now write my story. I started Writing in Jail," he said. He said he regularly monitored the news on TV and read the newspapers. "I never said anything anti-India. ... I am confident that the truth will prevail, true facts are emerging slowly," Mr Kumar said. He added that he was prepared for the long fight. The Delhi High Court granted him interim bail for six months imposing conditions that includes an undertaking that he will not take part in any unlawful or anti-national activities. He was taken out of the jail amid security through a residential colony and then to a nearby police station. It is now time to add the healing touch. The campus should start functioning normally, the classes must resume and students must return to their studies. The country should also ponder over whether we should do away with sedition clause in IPC.